

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : TCP/334/ (IB)/2017
NAME OF THE PETITIONER(S) : INTEGRATED FINANCE COMPANY LTD
NAME OF THE RESPONDENT(S) : PARVENU VANIGAM PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
	V.P. RAMAN M.S. SESHADRI	Counsel for petitioner	Seshadri M.S.
	R. Devaraj	Counsel for Respondent	R. Devaraj

ORDER

Counsel for both the parties are present. Petitioner counsel stated that the claims filed by the financial creditor has to be studied. For making submissions in this regard, prayed for time. Counsel for the respondent submitted that the OP challenging the Arbitration before the Hon'ble High Court was recently dismissed. Respondent counsel also prayed for time. At request of both sides for making submissions, time is enlarged. Put up on 09.01.2018.

- sdr -
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
/pb/

- sdr -
(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)